

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.217  
CP(IB)/317(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Kirtanlal & Sons

.....Applicant

V/s

Himanshu Harshad Choksi

.....Respondent

**Order delivered on 14/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:

For the Respondent

: Mr. Hiten Parikh, PCA.

**ORDER**

Since the issue of constitutional validity of provision relating to the insolvency of the Personal Guarantor is still pending before Hon'ble Supreme Court, matter stands adjourned.

List the matter on 22.11.2023

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**